MR. SPEAKER : Now, Shri K. R. Ganesh, you can introduce that.

12.13 hrs.

COMPTROLLER AND AUDITOR GENERAL'S (DUTIES, POWERS AND CONDITIONS OF SERVICE) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : On behalf of Shri Y. B. Chavan, I beg to move for leave to introduce a Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI K. R. GANESH : I introduce† the Bill.

12.14 hrs.

LOKPAL AND LOKAYUKTAS BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : Sir, I beg to move for leave to introduce a Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith."

The motion was adopted.

SHRI RAM NIWAS MIRDHA : Sir, I introduce the Bill.

MR. SPEAKER : Now the House will take up the next item—Discussion under Rule 193, on Sugar Policy.

12.15 hrs.

DISCUSSION *RE*: SUGAR POLICY

श्री विभूति मिश्र (मोतीहारी) : अध्यक्ष महोदय, कृषि मंत्री जी ने 25 मई 1971 को चीनी नीति के सम्बन्ध मे एक बयान दिया था। इस सम्बन्ध में मुझे यह कहना है कि मै इस सदन में 1952 से सदस्य हूं और चीनी और गन्ने की कीमत में कितना चढ़ाव और उतराव होता रहा है, इसको मै देखता रहा हूं। कभी चीनी ज्यादा हो गई तो किसान को कीमत नही मिली, कभी गन्ना कम हो गया तो चीनी कम हो गई और उपभोक्ताओं को दिक्कत हुई और कभी सरकार को दिक्कत हुई। इस वास्ते चीनी और गन्ने के सम्बन्ध मे कोई खास नीति निर्धारित सरकार द्वारा की जानी चाहिए। मैं कहूंगा कि जो किसान हैं, खेती के जो विशेषज्ञ हैं, जो उपभोक्ता हैं, जो चीनी बनाने वाले हैं चाहे वे प्राइवेट सैक्टर में हों या पब्लिक सैक्टर में हों और जो सरकार है, इन सबको इकट्ठा होकर एक नीति निर्धारित करनी चाहिए, एक नीति निर्धारित करनी चाहिए ताकि चीनी ज्यादा भी न हो और कम भी न हो और साथ-साथ किसान को घाटा भी न हो। ऐसा करने से सरकार को भी दिक्कत नहीं उठानी पड़ेगी।

---

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 11-8-1971.

†Introduced with the recommendation of the President.